

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 235/MP/2021

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(a) and (b) of the Electricity Act, 2003 read with the Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Wind Power Projects, 2017 as amended from time to time seeking declaration of discharge from any obligation and liability to the Respondent under the Request for Selection No. SECI/C&PMPD/1200MW/T7/RfS/022019 dated 22.2.2019, Letter of Award dated 19.6.2019 or otherwise.
- Petitioner : Betam Wind Energy Private Limited (BWEPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Date of Hearing : **27.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Basava Prabhu Patil, Sr. Advocate, BWEPL
Ms. Molshree Bhatnagar, Advocate, BWEPL
Shri Paritosh Bisen, Advocate, BWEPL
Shri Geet Ahuja, Advocate, BWEPL
Shri Vineet Gupta, Advocate, UPPCL
Shri Divyansh Sinhg, Advocate, UPPCL
Ms. Anushree Bardhan, Advocate, SECI
Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for Respondent No.2, Uttar Pradesh Power Corporation Limited (UPPCL), prayed for an adjournment. Learned senior counsel for the Petitioner and, as such, did not oppose the said request.

2. Considering the request of the learned counsel for the Respondent, UPPCL, the Commission adjourned the matter. The interim direction issued vide Record of Proceedings for the hearing dated 23.11.2021 will continue till the next date of the hearing, provided the Petitioner keeps the Performance Bank Guarantee as furnished to SECI alive.

3. The Petition will be listed for hearing on **11.4.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)